The Haryana Legislative Assembly (Facilities to Members) Act, 1979

Act 9 of 1979

Keyword(s):
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Amendments appended: 4 of 2006, 27 of 2006
THE HARYANA LEGISLATIVE ASSEMBLY (FACILITIES TO MEMBERS) ACT, 1979

(Haryana Act No. 9 of 1979)

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THE HARYANA LEGISLATIVE ASSEMBLY
(FACILITIES TO MEMBERS) ACT, 1979

(Haryana Act No. 9 of 1979)

[Received the assent of the Governor of Haryana on the 4th April, 1979 and was first published in the Haryana Government Gazette (Extraordinary) Legislative Supplement Part I of the 6th April, 1979]

1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extra.), dated the 19th March, 1979, page 530.
5. For Statement of Objects and Reasons, see Haryana Government Gazette (Extra.), dated the 27th March, 1984, page 506.
AN

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to provide certain facilities to members of the Haryana Legislative Assembly.

Be it enacted by the Legislature of the State of Haryana in the Thirtieth Year of the Republic of India as follows:—

Short title.  
1. This Act may be called the Haryana Legislative Assembly (Facilities to Members) Act, 1979.

Definitions.  
2. In this Act, unless the subject or context otherwise requires,—
   (a) “Assembly” means the Haryana Legislative Assembly;
   (b) “Deputy Speaker” means the Deputy Speaker of the Assembly;
   (c) “Member” means a member of the Assembly and includes the Chief Minister, a Minister, a Minister of State, a Deputy Minister, the Chief Parliamentary Secretary and a Parliamentary Secretary;
   (d) “Minister” means a member of the Council of Ministers, by whatever name called, and includes a Deputy Minister;
   (e) “prescribed” means prescribed by rules made under this Act; and
   (f) “Speaker” means the Speaker of the Assembly.

1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extra.), dated the 22nd December, 1992, page 2628.
[3. Subject to such conditions and limitations as may be prescribed there may be paid to each member a sum of money, by way of re-payable advance,—

(a) not exceeding—

(i) ²(thirteen lakhs rupees) for purchasing a built house or for building a house; or

(ii) ³(one lakh rupees) for effecting major repairs, additions or alterations to his house;

Â[(b) not exceeding §(four lakhs rupees) for purchase of a Motor-car or anticipated price thereof, whichever is less; provided that a member shall be eligible to ⁸(draw second car advance also on the repayment of first Motor-car advance along with interest thereon) in a tenure of the Vidhan Sabha which may be for a period of five years or less:] ⁸

[Provided that a member who has drawn repayable advance for purchasing a built house or for building a house for the first time he may draw repayable advance for second time as per entitlement excluding the amount of the sale proceeds of the first house:

Provided further that the total amount of repayable advance under clauses (a) and (b) shall not ⁶(exceed sixteen lakhs rupees.)]

4. (1) [*[ * * * * * * * ]*]

(2) An application for the advance shall be made to the State Government in such form, and shall contain such information as may be prescribed.

5. (1) On the acceptance of an application for an advance, the member shall execute a deed in the prescribed form, undertaking to use the advance for the purpose for which, and to fulfil the conditions on which, the advance is sanctioned, rendering himself and such property as may have been specified in the deed as security, including the house built with the aid of the advance:

Provided that no advance for building the house shall be sanctioned unless the plot or land on which the house is to be built, is exclusively owned and possessed by the member applying therefor, and is free from all encumbrances:

[Provided further that the advance for any of the purposes specified in clause (a) of section 3 shall be paid in such manner as may be prescribed.]

(2) No transfer, assignment or charge made or created after the execution of the deed under sub-section (1), in relation to the property specified therein or the house built with the aid of the advance, shall be valid against the State Government, unless it has been made or created with its previous consent in writing.

[5A. Notwithstanding anything to the contrary contained in section 5, a member who has been allotted a residential plot by the Haryana Urban Development Authority, the price of which has to be paid in instalments, shall be eligible for the payment of advance for building the house; if the member—

(i) has made initial payment towards the price of the plot;
(ii) has been put in possession of the plot; and
(iii) has been permitted by the Haryana Urban Development Authority to mortgage the plot to the Government.]

6. The advance, together with interest due thereon, shall be repayable by instalments as may be provided for in the deed executed by the member under section 5:

[Provided that interest at the rate of four per cent per annum shall be charged on the repayable advance obtained by the member for the purchase of a motor-car.]

[7. The Speaker or the Deputy Speaker, as the case may be, shall be deemed to be a member for the purposes of section 3.]
8. (1) The State Government may make rules for carrying out the purposes of this Act. Power to make rules.

(2) In particular and without prejudice to the generality of the foregoing power, the State Government may make rules in respect of the following matters, namely:—

   (a) any matter which is required by this Act to be prescribed;
   (b) the conditions and limitations for payment of advance under section 3;
   (c) the form in which application may be made, and the information to be contained in the application, under section 4;
   (d) the form in which the deed may be executed, 1[and the manner in which the advance shall be paid] under section 5;
   (e) interest, and penal interest in case of default.

(3) Every rule made under this section shall be laid as soon as may be after it is made before the House of the State Legislature while it is in session for a total period of ten days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session in which it is so laid or the successive sessions aforesaid, the House agrees in making any modification in the rule or the House agrees that the rule should not be made, the rules shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

HARYANA GOVERNMENT
LEGISLATIVE DEPARTMENT

Notification
The 13th January, 2006

No. Leg. 4/2006.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 9th January, 2006, and is hereby published for general information:—

HARYANA ACT NO. 4 OF 2006
THE HARYANA LEGISLATIVE ASSEMBLY (FACILITIES TO MEMBERS) AMENDMENT ACT, 2005

AN

ACT

further to amend the Haryana Legislative Assembly (Facilities to Members) Act, 1979.

Be it enacted by the Legislature of the State of Haryana in the Fifty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Haryana Legislative Assembly (Facilities to Members) Amendment Act, 2005.

2. In section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979,——

(I) in clause (a) —

(i) in sub-clause (i), for the words “twelve lakhs rupees”, the words “twenty lakhs rupees” shall be substituted;

(ii) in sub-clause (ii), for the words “one lakh rupees”, the words “one lakh seventy-five thousand rupees” shall be substituted;

(II) after clause (b), for the existing provisus, the following provisus shall be substituted namely:

“Provided that a member who had drawn repayable advance for purchasing a built house or for building a house for the first time, he may draw repayable advance for second time after ten years, if he has paid the entire principal and interest on the first advance or agrees to pay the same, if any amount remains outstanding on the completion of ten years:
Provided further that the total amount of repayable advance under clauses (a) and (b) shall not exceed twenty-six lakhs rupees.”.

G.S. KOTLA,
Joint Secretary to Government, Haryana,
Legislative Department.
PART I

HARYANA GOVERNMENT
LEGISLATIVE DEPARTMENT

Notification

The 25th October, 2006

No. Leg. 31/2006.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 15th October, 2006, and is hereby published for general information:

HARYANA ACT NO. 27 OF 2006

THE HARYANA LEGISLATIVE ASSEMBLY (FACILITIES TO MEMBERS) AMENDMENT ACT, 2006

AN

ACT

further to amend the Haryana Legislative Assembly
(Facilities to Members) Act, 1979.

Be it enacted by the Legislature of the State of Haryana in the Fifty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Haryana Legislative Assembly (Facilities to Members) Amendment Act, 2006.

2. In section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979,—

(i) in clause (a), in sub-clause (i), for the words “twenty lakhs rupees”, the words and sign “twenty-five lakhs rupees” shall be substituted;

(ii) in clause (b), for the existing provisos, the following provisos shall be substituted namely:—

“Provided that a Member who had drawn repayable advance for purchasing a built up house or for building a house for the first time, he may draw repayable advance for second time immediately after the completion of recovery of principal amount along with interest on previous advance:

Provided further that the total amount of repayable advance under clause (a) and (b) shall not exceed thirty one lakhs rupees.”.

M. S. SULLAR,
Secretary to Government, Haryana,
Legislative Department.